

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.602**  
**IB-69/PB/2023**

**IN THE MATTER OF:**

**M/s. Siemens Financial Services Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Nestiva Healthcare Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 22.03.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv Dhruv Gupta and Adv Bhumi  
Agarwal

**For the Respondent/Corporate Debtor** :

**ORDER**

Proxy Counsel on behalf of the Financial Creditor is present and submitted that the main counsel is not available today and therefore sought adjournment. Ld. Counsel on behalf of Corporate Debtor is present. In view of this, list the matter on **03.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**